

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O-A-445/95

Monday this the 3rd day of April, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C.T.Issac,
Headmaster, Govt. High School
Chetlat Cheruvallath House,
Keralalum PO. Applicant

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathy.
2. Union of India represented by
Secretary to Government,
Ministry of Home Affairs, New Delhi. ... Respondents

(By Advocate Mr. M.V.S.Nampoothiri)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant claims Island Special Pay and Compensatory allowance on the strength of a declaratory judgment in O.A.580/93. Standing Counsel does not dispute about the applicability of the said judgment to the case on hand. According to him, there is a possibility of the Supreme Court taking a different view. But that would be no justification not to grant the relief which is admissible as matters now stand. There is also no order of stay by the Supreme Court. The

amount due will be paid to applicant within three months of today, on condition that he executes a bond to reimburse the amount to respondents in the event of the Supreme Court differing from the view taken in O.A.580/93.

2. Original application is disposed of as aforesaid.
No costs.

Dated the 3rd day of April, 1995.


P.V. Venkatakrishnan

P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


Chettur Sankaran Nair

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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